

L. A. Notifications and Declarations

FORM No. 16

KANNUR DISTRICT

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

ഫാറം നമ്പർ 18

No. M/2151/2020.

20th November 2020.

1961-ലെ കേരള സർവ്വേയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 13-ാം വകുപ്പുപ്രകാരമുള്ള പരസ്യം

Whereas, the Government have directed the survey of land comprised in survey numbers noted below, Ayyankunnu Village, Iritty Taluk, it is hereby notified under sub-section (1) section 6 of the Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed; and that every persons claiming to be interested in the registered lands situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

നമ്പർ ബി-1470/2005 (ബ്ലോക്ക് 2). 2021 ജനുവരി 13.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the undermentioned land.

1. താഴെപ്പറയുന്ന ഭൂപ്രദേശങ്ങളിലെ റീസർവ്വെ ഇപ്പോൾ പൂർത്തിയായിരിക്കുന്നതായി 1961-ലെ കേരള സർവ്വേയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ (1961-ലെ 3-ാം വകുപ്പ്) 13-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.
2. പ്രസ്തുത ആക്ടിലെ 14-ാം വകുപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം ഒരു സിവിൽ കോടതിയുടെ ഡിക്രിമൂലം ഇതിനാൽ പരസ്യം ചെയ്യുന്ന റീസർവ്വെ ഭേദഗതി ചെയ്യപ്പെടുന്നില്ലെങ്കിൽ ഈ സർവ്വെ റിക്കാർഡുകൾ അതിർത്തി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുള്ള അതിരുകൾ ശരിയായി നിർണ്ണയിക്കുകയും രേഖപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ടെന്നുള്ളതിന്റെ തർക്കമറ്റ തെളിവായിരിക്കുന്നതുമാണ്.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

പ്രദേശത്തിന്റെ വിവരങ്ങൾ

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainmen; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

ജില്ല—കണ്ണൂർ. താലൂക്ക്—പയ്യന്നൂർ.

വില്ലേജ്—ചെറുതാഴം. ദേശം—ചെറുതാഴം.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above, the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

| ഫയൽ നമ്പർ | ഫയൽ ബ്ലോക്ക് നമ്പർ | സർവ്വെ നമ്പർ |
|-----------|--------------------|---------------|
| 1470/05 | 2 | 551, 553 |
| 1471/05 | 3 | 556, 559, 561 |
| 1472/05 | 4 | 589, 590, 584 |
| 1473/05 | 5 | 463, 459, 460 |
| 1474/05 | 6 | 456, 457, 454 |
| 1475/05 | 7 | 428, 429 |
| 1476/05 | 8 | 423, 427 |
| 1477/05 | 9 | 587 |

DETAILS OF LAND

District—Kannur. Taluk—Iritty.
 Village—Ayyankunnu. Desom—Ayyankunnu.
 Survey No.—1293 (Provisional).

(ഒപ്പ്)
 സ്പെഷ്യൽ തഹശീൽദാർ,
 സ്പെഷ്യൽ തഹശീൽദാരുടെ ഏൽ. എ., (കെ.എസ്.ടി.പി),
 കാര്യാലയം, തലശ്ശേരി. തലശ്ശേരി.

(Sd.)
 Office of the Special Tahsildar,
 Thalassery. Special Tahsildar,
 (L.A. General).